

**SunPower Solar India Private Limited**  
**(IN VOLUNTARY LIQUIDATION)**

**LIST OF STAKEHOLDERS AS PER REGULATION 30 OF THE INSOLVENCY & BANKRUPTCY BOARD OF INDIA**  
**(VOLUNTARY LIQUIDATION PROCESS) REGULATIONS, 2017**

Pursuant to Regulation 30 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 including the amendments made thereof, the list of stakeholders is prepared on the basis of proofs and claims submitted and accepted under the Regulations as under:

<b>Sr. No.</b>	<b>Name and address of Stakeholder</b>	<b>Nature</b>	<b>Proof of claim</b>	<b>Amount of claim (in Rs.)</b>	<b>Claim accepted by the liquidator (In Rs.)</b>
<b>1</b>	Employees Provident Fund Organisation (“ <b>EPFO</b> ”) Bhavishya Nidhi Bhavan, Brahmanwadi, Begumpet, Hyderabad – 500016 Manoj Kumar, Regional PF Commissioner -1 Zonal Office, Telangana.	Un-secured	Letter submitted by EPFO and Statement of probable 14B & 7Q dues; EO Report dated 09 <sup>th</sup> February 2026.	76,90,235	₹ 0 (Nil) (Refer Note 1)
<b>2</b>	Hriday Narayan Rai, Deputy Commissioner of Income Tax, Circle-77(1), Delhi, Room 307, Third Floor, Aaykar Bhawan, Laxmi Nagar District Centre, Delhi – 110092 (“ <b>ITD</b> ”)	Un-secured	Screen shot of the demand reflected on TRACES portal for FY 2012–13 & FY 2019 – 20;	26,450	₹ 0 (Nil) (Refer Note 2)

**Note:**

1. The claim received from Provident Fund Department has not been submitted in Form B as prescribed under Regulation 16 of the Insolvency and Bankruptcy Code (Voluntary Liquidation) Regulations, 2017. As per the letter dated 09<sup>th</sup> February 2026 received from the Enforcement Officer of the EPFO, the stated dues are on account of non-deposit of Provident Fund contributions of the employees for the period September 2024 to January 2026 and the applicable damages and interest on the same, total amounting to INR 76,90,235. Based on the records made available to me, I note that all employees were relieved on 21<sup>st</sup> August 2024, the last wage month was August 2024, and the EPF contribution for the month of August 2024 amounting to ₹3,88,986/- was duly deposited on 10<sup>th</sup> September 2024 (TRRN No. 1202409008535). Thereafter, as the Company had discontinued the

business operations, there were no employees on the payroll from September 2024 onwards and no wages, PF contribution were required to be paid thereafter. Accordingly, the alleged claim appears to have been computed on a presumptive basis. The Company has also applied for the surrender of the PF registration on 18<sup>th</sup> February 2026. Accordingly, this claim has not been admitted. I have submitted a detailed response mentioning the above facts with the EPFO department. vide email on 17<sup>th</sup> February 2026 and a copy of the same was also sent by courier vide DTDC shipment number E77497770, which was received by EPFO department on 17<sup>th</sup> February 2026.

2. The claim received from ITD has not been submitted in Form B, as per Regulation 7 of the Insolvency and Bankruptcy Code (Insolvency Resolution Process for Corporate Persons) (CIRP) Regulations, 2017. Whereas the claim was required to be submitted in form B as prescribed under Regulation 16 of the Insolvency and Bankruptcy Code (Voluntary Liquidation) Regulations, 2017.

It is further submitted that the claim received from the ITD pertains to the outstanding demand of INR 26,540 reflected on the TRACES portal for FY 2012–13 and FY 2019–20. Based on the payment challans dated 25<sup>th</sup> October 2025 it is noted that the said demand has already been discharged prior to the commencement of voluntary liquidation. A detailed response including the payment challans have been submitted with the ITD with a request to remove the outstanding demand from the portal. Since the liability stands satisfied, the claim has not been admitted.

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**Ajay Rajendra Abad**

**Liquidator for SunPower Solar India Private Limited**

**IP Reg No.: IBBI/IPA-001/IP-P-02228/2021-2022/13721**

**Date: 17<sup>th</sup> March 2026**

**Place: Pune**